

**\*COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**EP No. 1 of 2015 & Appeal No. 256 of 2012 &**  
**IA No. 362 of 2015**

**Dated: 22<sup>nd</sup> December, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Nava Bharat Ventures Ltd.**  
**Versus**  
**GRIDCO Ltd.**

**...Appellant(s)**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. R.M. Patnaik  
Mr. P.P. Mohanty

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Mr. Abhishek Upadhyay and  
Ms. Himansi Andley for R-2

**ORDER**

Counsel for the appellant and counsel for respondent no.2 state that pursuant to our order reconciliation of accounts is going on and it will take some time. Counsel request that the matter may be placed for hearing on 15.01.2016.

List the matter on **15.01.2016.**

**(I.J. Kapoor )**  
**Technical Member**  
mk/hcs

**(Justice Ranjana P. Desai)**  
**Chairperson**